

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



**Fourth Lok Sabha**

**Legislative Branch-II**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FIFTY-EIGHTH REPORT  
(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-eighth Report.

2. The Committee met on the 2nd March, 1970, for—

I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 6th March, 1970.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix).

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 165A*) by Shri Shiva Chandra Jha.

(2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 233*) by Shri Shiva Chandra Jha.

*Allotment of time to Resolutions*

3. The Members whose Resolutions had been included in the List of Business for the 6th March, 1970, had been invited to present their views on the Resolutions before the Committee. Sarvashri Viswasrai Narasimha Rao and Kanwar Lal Gupta attended the sitting.

4. The Committee recommended the allocation of time as follows:—

(1) Resolution regarding Non-Party Board for issue of 2 hours permits and licences.

(2) Resolution regarding Guarantee of necessities to every 2 hours citizen.

*Classification and Allocation of time to Bills*

5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Srinibas Mishra and Suraj Bhan attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

*Examination of Constitution (Amendment) Bills*

7. The Member concerned had been invited to present before the Committee his views on his Bills. He did not attend the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

(1) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 165A*) by Shri Shiva Chandra Jha.

The Bills sought to insert new article 165A in the Constitution in order to provide for appointment of a Police-General by election in each State.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 233*) by Shri Shiva Chandra Jha.

The Bill sought to amend article 233 in order to provide that at least one Judge in each district shall be elected through an electoral college.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House; and
- (iii) Shri Shiva Chandra Jha be permitted to move for leave to introduce his Constitution (Amendment) Bills.

NEW DELHI;

G. G. SWELL,

March 2, 1970.

Phalgun 11, 1891 (Saka).

Chairman,

*Committee on Private Members' Bills  
and Resolutions.*

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1970 ( <i>Amendment of article 85</i> ) by Shri Srinibas Mishra.	3 of 1970	B	2 hours
2.	The Mother's Lineage Bill, 1970 by Shri Madhu Limaye.	7 of 1970	B	1½ hours
3.	The Citizenship (Amendment) Bill, 1970 ( <i>Amendment of sections 9, 10 and substitution of new section 10A</i> ) by Shri M. Narayana Reddy	6 of 1970	B	1½ hours
4.	The Constitution (Amendment) Bill, 1970 ( <i>Amendment of Eighth Schedule</i> ) by Shri M. Meghachandra.	4 of 1970	B	1 hour
5.	The Constitution (Amendment) Bill, 1970 ( <i>Substitution of article 168 and omission of article 169, etc.</i> ) by Shri Bhogendra Jha.	9 of 1970	B	2 hours
6.	The Judges (Prohibition on Hearing in certain cases) Bill, 1970 by Shri A. S. Saigal.	15 of 1970	B	1½ hours
7.	The Civil Aviation (Licensing) Bill, 1970 by Shri S.C. Samanta.	14 of 1970	B	1 hour
8.	The Parliament Library Bill, 1970 by Shri S. C. Samanta.	10 of 1970	B	1 hour
9.	The Gift-Tax (Amendment) Bill, 1970 ( <i>Amendment of sections 22, 23, etc.</i> ) by Shri S. C. Samanta.	13 of 1970	B	1 hours
10.	The Companies (Amendment) Bill, 1970 ( <i>Insertion of new section 43B and amendment of sections 224, 237, etc.</i> ) by Shri S. C. Samanta.	12 of 1970	B	1½ hours
11.	The Constitution (Amendment) Bill, 1970 ( <i>Amendment of articles 330 and 332</i> ) by Shri Suraj Bhan.	11 of 1970	B	2 hours